

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Excise Appeal No.739 of 2012

(On behalf of Appellant)

(Arising out of Order-in-Appeal No.109-110/Kol.II/2012 dated 18.10.2012 passed by Commissioner (Appeals) of Central Excise, Kolkata III)

M/s Reliance Techno Corporation

59/16, Natabar Pal Road, Howrah-711101

Appellant

VERSUS

Commissioner of CGST & Excise, Kolkata II

180, Shantipally, Rajdanga Main Road, Kolkata-700107

Respondent

APPEARANCE :

None for the Appellant

Shri S.Mukhopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO...76630/2023

DATE OF HEARING : 13.09.2023

DATE OF DECISION : 13.09.2023

Per K.Anpazhakan :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Pronounced in the open court)

Sd/-

**(Ashok Jindal)
Member (Judicial)**

Sd/-

**(K.Anpazhakan)
Member (Technical)**

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